

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 199/MP/2019

Subject : Petition under Section 79 (1) (f) and Section 79 (1) (c) of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited regarding declaration of Availability by Pragati Power Corporation Limited and claiming fixed charges thereto.

Petitioner : Tata Power Delhi Distribution Limited

Respondents : Pragati Power Corporation Limited and 8 others

Date of Hearing : **27.9.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, TPDDL
Ms. Parichita Choudhury, Advocate, TPDDL
Shri Aditya Jain, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL
Shri Yogesh Prakash, TPDDL
Shri Amal Nath, Advocate, PPCL
Ms. Swapna Seshadri, Advocate, PPCL
Shri A.K Jha, PPCL
Shri Surendra Kumar, PPCL
Shri Abhishek Rohilla, PPCL
Shri Amit Nagpal, PPCL
Shri Pradeep Mishra, Advocate, SLDC
Shri Suraj Singh, Advocate, SLDC
Shri Gaurav Gupta, SLDC

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

2. The Commission, in the meanwhile, directed the Respondent PPCL and the Respondent SLDC to furnish the following additional information, after serving copies to the other including the Petitioner, on or before **17.10.2022**:

Respondent PPCL:

- (a) The instances of choking of subject filter, in the past;*
- (b) The number of spare filters maintained at the site and preventive maintenance actions taken to address the issue during the period of dispute;*



(c) In case of no spare filter has been maintained, the reasons for the same; as air pollution being a pertinent problem during winter seasons in and around the power plant.

Respondent SLDC:

(a) Instances of directing the Respondent PPCL to demonstrate its full declared capacity and the report thereof during the period between October, 2017 to March, 2019.

3. The parties shall file their responses, if any, to the above information on or before **31.10.2022**. Pleadings shall be completed within due dates mentioned and no extension of time shall be given for any reasons whatsoever.
4. The Petition shall be listed for hearing on **17.11.2022**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

